

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
Jaipur Bench, Jaipur
ORDER SHEET

Application No. MA 420 / 94 of 199 .

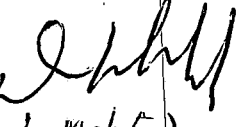
Applicant(s).....S. L. Srivastava.....

Respondent(s).....U.O.I. and ors......

Advocate for Applicant(s)

Advocate for Respondent(s)

Mr. N. K. Jain

Notes of the Registry	Orders of the Tribunal
25.8.94 Why not to the app. & up. CA and on 5/11/94 sub 25/94	Heard the learned Counsel for Respondents in O.A. No. 307/93. He has submitted letter dated 17.8.94 wherein it has only been mentioned that the hearings took place on 10.6.94, 16.6.94, 27.6.94, 13.7.94, 25.7.94 and 17.8.94. Nothing has been stated what has happened on those dates. On 10.6.94 it was adjourned on request of the presenting officer and on 16.6.94 the case was adjourned on the request of the charged officer. In these circumstances we do not find any ground for extension of time for completing the enquiry. We further direct the respondents that in case the respondents failed to take proper action within the time prescribed by the Tribunal necessary action will be taken against them. The M.A. is dismissed.  (O.P. Sharma) MCA  (D.L. Mehta) V.C.